

**COSTLY EQUIPMENT LYING IDLE IN
REGIONAL TELECOMMUNICATION
TRAINING CENTRE, HYDERABAD**

**MINISTRY OF COMMUNICATIONS
(Department of Telecommunications)**

**HUNDRED AND SEVENTY-FIRST
REPORT**



**THE SAMA SECRETARIAT
NEW DELHI**

HUNDRED AND SEVENTY-FIRST REPORT

PUBLIC ACCOUNTS COMMITTEE (1989-90)

(EIGHTH LOK SABHA)

COSTLY EQUIPMENT LYING IDLE IN REGIONAL TELECOMMUNICATION TRAINING CENTRE, HYDERABAD

MINISTRY OF COMMUNICATIONS
(DEPARTMENT OF TELECOMMUNICATIONS)

[Action Taken on 63rd Report (8th Lok Sabha)]



Presented in Lok Sabha on 20-7-1989
Laid in Rajya Sabha on 20-7-1989

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NEW DELHI**

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CORRIGENDA TO THE 171ST REPORT OF THE
PUBLIC ACCOUNTS COMMITTEE (8TH L.S.) ON
COSTLY EQUIPMENT LYING IDLE IN RTTC,
HYDERABAD.

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9	1	4	pleased	pleaded
9	1	5	equipment	equipment
9	1	6	which - would hired	which -- would have-- invited criticism
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PUBLIC ACCOUNTS COMMITTEE
(1989-90)

CHAIRMAN

Shri P. Kolandaivelu

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14. Vacant**
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20. Vacant**

*Due to resignation by Shri Bh. Vijaykumar Raju w.e.f. 10.5.89.

**Due to resignation by Sarvashri S. Jaipal Reddy and Parvathaneni Upendra w.e.f. 12.5.89.

@Due to resignation by Shri Saifuddin Chowdhary w.e.f. 5.6.89.

(iv)

21. Vacant£

22. Vacant£

SECRETARIAT

1. Shri G. L. Batra—*Joint Secretary*
2. Shri K. K. Sharma—*Director*
3. Shri A. Subramanian—*Senior Financial Committee Officer*

£Due to resignation by Sarvashri Jaswant Singh and Virendra Verma w.e.f. 15.5.1989.

INTRODUCTION

1. The Chairman of the Public Accounts Committee as authorised by the Committee, do present on their behalf this Hundred and Seventy first Report on action taken by Government on the recommendations of the Public Accounts Committee contained in their 63rd Report (Eighth Lok Sabha) on Costly equipment lying idle in RTTC, Hyderabad.

2. The Regional Telecommunication Training Centre, Hyderabad was specially chosen for installation of microwave system of 6 Gega Hertz (GHz). This was located in a private rented building. The owner of the rented building used up the space by constructing additional rooms for lecture halls and laboratories and thus no space was left for construction of the tower for mounting antennae. In their earlier Report, the Commerce had considered that such a situation could well have been avoided by clearly specifying the use of land buildings and structures appurtenant to the property hired. The Ministry have stated, that the matter was referred to Ministry of Law by the end of October, 1987 and that the Ministry of Law have requested discussion on the matter before they are give their opinion on this case. The Committee have recommended that conclusive action on the basis of consultation with Ministry of Law should be taken immediately.

3. The Report was considered and adopted by the Public Accounts Committee at their sitting held on 12 July, 1989. Minutes of the sitting from Part II of the Report.

4. For facility of reference and convenience, the recommendation of the Committee has been printed in thick type in the body of the Report and has also been reproduced in a consolidated form in Appendix II of the Report.

5. The Committee place on record their appreciation of the assistance rendered to them in the matter by the Office of the Comptroller and Auditor General of India.

NEW DELHI;
July 18, 1989

Asadha 27. 1911 (S)

P. KOIANDAVELU,
Chairman,
Public Accounts Committee.

CHAPTER I

REPORT

This Report of the Committee deals with Action Taken by Government on the Committee's recommendations/observations contained in their report* on costly equipment lying idle in RTTC Hyderabad by the Ministry of Communications (Department of Telecommunications).

1.2 The Committee's report presented to Lok Sabha on December 1, 1986 contained Four recommendations. The Action Taken Notes have been received from Government in respect of all the recommendations/observations. The Action Taken Notes received from the Government have been broadly divided into two categories as indicated in Appendix-I. In the succeeding paragraphs the Committee deal with the action taken by Government on one of the recommendations.

*Inordinate delay in modifying laws
(Sl. No. 4—Paragraph 22)*

1.3 The Regional Telecommunication Training Centre, Hyderabad was specially chosen for installation of Microwave system of 6 Gega-Hertz (GHz) and imparting training to engineering personnel in the system. This was located in a private rented building. The Post Master General, Andhra Pradesh circle sanctioned an estimate for Rs. 2.38 lakhs in March, 1973 for the purpose of procurement of equipment required for installation of the system. The order was placed in July, 1975 for two antennae, and these were received only in April 1978. In the meanwhile, the owner of the rented building used up the space by constructing additional rooms for lecture halls and laboratories and thus no space was left for construction of the tower for mounting antennae. In fact, orders were placed before ascertaining the availability of space in the rented building.

1.4 The representative of the Department of Tele-communication had admitted during evidence that there was no agreement with the owner of the building regarding use of land appurtenant to the building hired. He had further pleaded that had the Department reserved space without being able to use it for non-receipt of complete sets of equipment, they would have been required to pay ground rent which would have invited

*Sixty third Report (Eighth Lok Sabha) on Paragraph 21 of the Report of the C&AG of India for the year 1983-84 (P&T) relating to costly Equipment lying idle in RTTC, Hyderabad.

criticism. The Committee had considered that such a situation could well have been avoided by clearly specifying the use of land building and structures appurtenant to the property hired.

1.5 In their Action Taken Note which is reproduced in Chapter IV, the Ministry of Communications (Department of Telecommunications) have stated that the question of inclusion of a clause for specifically preventing the land owner from making any structural alterations/ additions etc., to the building/land appurtenant to the property hired is being examined in consultation with the Ministry of Law. The Committee further asked the Ministry for clarification regarding matter referred to Ministry of Law. In their reply the Ministry of Communications have stated that the matter was referred to Ministry of Law in end of October, 1987 after receipt of the communication of PAC on the subject. The Ministry of Law have requested discussion on the matter before they give their opinion on this case. They have further stated that after final discussion the lease deed will be modified suitably to protect the interest of the Department.

1.6 The Committee are deeply concerned to note that more than a year has already elapsed but there is virtually no progress in taking action in the matter. The Committee are of the opinion that such inordinate delay should be avoided in future. The Committee recommend that conclusive action on the basis of consultation with Ministry of Law should be taken immediately. The Committee would like to be apprised of further progress in this regard.

CHAPTER II

RECOMMENDATIONS AND OBSERVATIONS WHICH HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation

The Regional Telecommunication Training Centre (RTTC), Hyderabad was specifically chosen for installation of microwave system for the purpose of imparting training to engineering personnel in the system. The Post Master General, Andhra Pradesh Circle sanctioned an estimate of Rs. 2.38 lakhs in March 1973 for the purpose of procurement of equipment required for installation of the system. However, the Committee noted that the actual orders for supply of the equipment were placed on the ITI (Indian Telephone Industries) only in July 1975, i.e. more than 2 years later. Justifying the reasons for this delay in placing the orders on ITI, the P&T Department explained to the Committee that the equipment for 6 GHz wide band microwave system was the first of its kind in India and was still under field evaluation in Pune-Secunderabad route. The orders were issued only after ensuring that the equipment would be continued in the field. The Committee noted further that the order had to be revised in 1977 on the request of ITI on the ground that after the development of the equipment the code numbers and the price schedule had undergone a change. The Committee were informed that the equipment formed at that stage into two parts—one part forming bought-out items and the second part was the items manufactured by ITI. The brought-out items i.e. antennae were supplied by M/s. ITI, Bangalore after importing it through M/s. NERA, Norway. These antennae could be supplied only in 1978. As for the equipment manufactured within the country, the first consignment was supplied in September 1980 and the second part came in November 1981. Some parts of this equipment was not coming in time, the General Manager realised that he would not be able to put it to proper use and requested the P&T Department to divert the equipment elsewhere. Accordingly one of the antenna was diverted to the Advanced Level Telecom. Training Centre (ALTC) at Ghaziahad in July, 1978, the other antenna was diverted to DET Microwave Project, Ahmedabad in November, 1984. Part of the equipment was diverted to the repair centres at Madurai and Patna. The Committee further understand that in view of further developments in the system

the estimates were revised further and sanctions for purchase of equipment worth Rs. 11.15 lakhs were issued in Dec. '80.

[Sl. No. 1 (Para 19) of Appendix I to 63rd Report of PAC (8th Lok Sabha)]

Action Taken

In view of the latest policy of the Department to increase productivity, recruitment in the D.O.T. has been cut down substantially and the emphasis has been shifted from initial—induction training to inservice—job related training resulting in complete review of the training activities in each training centre. Equipments are being appropriately planned and ordered now after thorough scrutiny of the cases. This issues with the approval of Member (TP).

This has been vetted by Director of Audit, P&T, Delhi *vide* U.O. No. RR. I|2(d)2242/183 dated 7-5-1987.

[Ministry of Communications (Department of Telecommunications)
O.M. No. 20-9/86-TRG. Dated the 8th April, 1987]

Further note furnished by the Ministry

The equipments procured for the installation of 6 GHz Wide Band Microwave System at RTTC Hyderabad have been diverted and utilised as follows:—

- (a) The one antenna diverted to ALTTC Ghaziabad was utilised to replace the antenna received at ALTTC Ghaziabad in a damaged condition and is in use now to impart training on Microwave Systems;
- (b) The other antenna diverted to D.E. M/W Project, Ahmedabad was utilised to replace the antenna at Dahej Microwave Station which was damaged by heavy cyclone;
- (c) One terminal equipment diverted to Madurai Microwave Repair Centre was utilised to meet the urgent need of maintaining Madurai-Rameshwaram Microwave Link forming part of Indo-Sri Lanka Microwave Link;
- (d) Necessary orders have been issued to divert the remaining one terminal equipment to Microwave Repair Centre Patna. Principal, RTTC, Hyderabad has been instructed to complete this job early.

The proposed project was for the procurement of 6 GHz Microwave System for imparting training to the officers of the Department on Microwave Systems. Though there has been delay in utilising the equipment fully, it has been diverted elsewhere as replacements to supplement the equipment installed in order locations and thereby brought into use.

[Ministry of Communications (Deptt. of Telecommunications)
No. 20-9/86-TRG, Dated 3rd March, 1988]

Recommendation

It turned out during evidence before the Committee that installation of the microwave system in RTTC, Hyderabad had not been well-conceived and well-planned. The representative of the Department of P&T stated during evidence that since "the equipment did not come in full complement and we could not utilise it, a method should be found by which the equipments are supplied in full complement at one stage so as to make them useful". Admitting this lapse, the Secretary, P&T stated: "I will be very candid about it. We in this particular case definitely did not plan a proper equipment for training. We really could not have used these antennae for the purpose of training except to the extent that we had to demonstrate". He added subsequently that "it looks to be that our staff in Andhra Pradesh at that time in their zeal for bringing new technology into their training centre moved ahead without taking into account how best they can do...". It is thus clear that in his zeal to bring in new technology, the PMG, Andhra Pradesh Circle moved in the matter of installation of the microwave system at RTTC, Hyderabad without proper evaluation of the proposed project and without putting an adequate amount of planning exercise before hand. While the zeal shown by the RTTC staff in introducing an element of new technology into the training was well-intended the Committee observe that there has been lack of proper planning before installation of microwave equipment at RTTC. In the present case improper planning resulted not only in blocking up and wastage of public funds but also non-provision of training intended to be provided to the staff at the Centre which was specifically chosen for the purpose. The staff had to be taken to another centre at Banjara hills. The Committee would suggest that the Department should take proper lessons from the present case and in future devise adequate administrative mechanisms and procedures with a view to ensure that such ventures are properly screened and planned before the estimates for the same are brought forward and the demand is made for public funds.

[Sl. No. 2 (Para 20) of Appendix I to 63rd Report of PAC
(8th Lok Sabha)]

Action Taken

(i) To ensure that full complement of equipments are received within the stipulated time frames, following action is taken by the Department:—

Department of Telecom. has entered into an agreement with Indian Telephone Industries Ltd. effective from 1st April, 1986 to ensure sequentially supply within a predetermined delivery spread. The relevant Article 12.3 of the Agreement reads as under:—

“The packages and sequence of despatch in addition to schedule of delivery will form integral part of the purchase under in accordance with para 3.4 of the Agreement”.

(ii) To avoid incidences of inadequate planning, an exclusive unit under the charge of a S.A.G. officer has been formed for development & upgradation of the training centres, which will take care of such cases. This issues with the approval of Member (TP).

This has been vetted by Director of Aud't, P&T, Delhi vide U.O. No. PR. I/2(d)2242/183 dated 7-5-1987.

[Ministry of Communications (Department of Telecommunications.)
O.M. No. 20-9/86-TRG. Dated the 8th April, 1987.]

Recommendation

During evidence the representative of the Department of Telecommunications contended that the antennae were required for demonstration only and not for mounting on the tower. It would, however, appear from the communication received from the Department of Telecommunications by Audit in reply to their letter dated 28-5-84 quoted elsewhere, that the antennae order was placed by DGP&T to ITI in July, 1975. The Department had in fact in view the space available in the rented complex for the construction of microwave tower for installing the antennae. Meanwhile, the landlord had taken up the construction of building on premises earmarked for construction of towers much before antennae were received at the RTTC Hyderabad. The Committee feel that on realising that the space would not be available for construction of towers when other constructions were coming up, the Department should have worked out alternative plans for diversion of the utilisation of the antennae instead of initiating action only after receipt of the

antennae. In that context, the materials/equipment could have been directly consigned to those stations.

[Sl. No. 3 (Para 21) of Appendix 1 to 63rd Report of PAC
(8th Lok Sabha)]

Action Taken

To ensure proper and timely utilisation of costly equipments, the training centres have been directed to take prompt action to divert such of those equipment to other field units requiring them, in consultation with Planning Branch of Telecom. Directorate, when they are not in a position to instal and commission these equipment in their laboratories in time for any reason whatsoever. Copy of the letter issued No. 20-9/86-TRG. dated 24-3-87 is enclosed. (not enclosed)

This issues with the approval of Member(TP). This has been vetted by Director of Audit, P&T, Delhi vide U.O. No. RRI/2(d) 2242/183 dated 7-5-87.

[Ministry of Communications (Department of Telecommunications)
O.M. No. 20-9/86-Trg. dated 8th April, 1987.]

Further note furnished by the Ministry

One antenna was diverted to ALTTC Ghaziabad in July, 1978 and was utilised to replace the antenna received in ALTTC Ghaziabad in a damaged condition and is now in use to impart training on M/W Systems. The other antenna which was diverted to DET M/W/Project Ahmedabad in November, 1984 was utilised to replace the antenna at Dahej Microwave Station which was damaged by heavy cyclone.

[Ministry of Communications (Deptt. of Telecommunications)
No. 20-9/86-TRG Dated 3rd March, 1988]

CHAPTER III

RECOMMENDATIONS AND OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN THE LIGHT OF THE REPLIES.

—NIL—

CHAPTER IV

RECOMMENDATIONS AND OBSERVATION REPLIES TO WHICH HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

Recommendation

The representative of the Department of Telecommunications also admitted during evidence that there was no agreement with the owner of the building regarding use of land appurtenant to the building hired. He further pleaded that had the Department reserved space without being able to use it for non-receipt of complete sets of equipment they would have been required to pay ground rent which would have been avoided by clearly specifying the use of land buildings and structures appurtenant to the property hired.

[S]. No. 4 (Para 22) of Appendix I to 63rd Report of FAC
(8th Lok Sabha)

Action Taken

The following action is being taken by the Department:

The question of inclusion of a clause for specifically preventing the Lessor from making any structural alterations|additions etc., to the building|land appurtenant to the property hired is being examined in consultation with Ministry of Law.

This issues with approval of Member (TP). This has been vetted by Director of Audit, P&T, Delhi vide U.O. No. RRI|2(d)2242|183 dated 7.5.87 with remarks that final action taken may be intimated in due course.

[Ministry of Communications (Department of Telecommunications).
O.M. No. 20-9|86-Trg. Dated 8th April, 1987]

Further note furnished by the Ministry

The matter was referred to Ministry of Law in end of Oct. 1987 after receipt of the communication of P.A.C. on the subject. The Ministry

of Law requested discussion on the matter before they give their opinion on the case for incorporating necessary clause for specifically preventing the lessor from making any structural alterations|additions etc. to the building|land appurtenant to the property hired. On finalisation, the lease deed will be modified suitably to protect the interests of the Department.

[Ministry of Communications (Department of Telecommunications).

O.M. No. 20-9|86-Trg. Dated 3rd March, 1988]

NEW DELHI;

July 18, 1989

Asadha 27, 1911(S)

P. KOLANDAIVELU,

Chairman,

Public Accounts Committee.

APPENDIX I

Statement showing classification of action taken replies received from Government.

- (i) Recommendations/observations which have been noted or accepted by Government: Sl. Nos. 1, 2, 3.
- (ii) Recommendations/observations replies to which have not been accepted by the Committee and which require reiteration; Sl. No 4

APPENDIX II

Conclusion and Recommendations

Sl. No.	Para No.	Ministry/Deptt. Concerned	Conclusion /Recommendation
1	2	3	4
1	1.6	Communications (Deptt. of Telecommunications)	The Committee are deeply concerned to note that more than a year has already elapsed but there is virtually no progress in taking action in the matter. The Committee are of the opinion that such inordinate delay should be avoided in future. The Committee recommend that conclusive action on the basis of consultation with Ministry of Law should be taken immediately. The Committee would like to be apprised of further progress in this regard.

PART II

MINUTES OF THE 3RD SITTING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 12-7-1989

The Committee sat from 1400 hrs. to 1500 hrs. in Committee Room 'D', Parliament House Annexe New Delhi.

PRESENT

Shri P. Kolandaivelu—*Chairman*

MEMBERS

Lok Sabha

1. Shri Abdul Hannan Ansari
2. Shri Chhitubhai Gamit
3. Shri Mohd. Ayub Khan
4. Maj. Gen. R. S. Sparrow
5. Shrimati Usha Rani Tomar
6. Shri Vir Sen

Rajya Sabha

7. Shri Rameshwar Thakur
8. Shri Surender Singh

SECRETARIAT

1. Shri G. L. Batra—*Joint Secretary*
2. K. K. Sharma—*Director*
3. Shri A. Subramanian—*Sr. Financial Committee Officer*

REPRESENTATIVES OF AUDIT

1. Shri R. Parameswar—*Addl. Dy. CAG*
2. Shri S. B. Krishnan—*Director (Reports)*
3. Shri V. Srikantan—*DA (P&T)*

4. Shri R. P. Singh—JDA, DS DADS New Delhi
5. Shri K. Jayaraman—JDA (Railways)

2. The Committee considered and adopted the action taken report on 63rd Report of the Public Accounts Committee (Eighth Lok Sabha) relating to costly equipment lying idle in RTTC, Hyderabad.

3.	***	***	***
4.	***	***	***

5. The Committee authorised the Chairman to incorporate in the reports other minor modifications/amendments arising out of factual verification of the same by Audit in respect of these Reports. The Committee also authorised the Chairman to present these reports to the House.

The Committee then adjourned.

**LIST OF AUTHORISED AGENTS FOR THE SALE OF LOK SABHA
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Sl. No.	Name of Agent	Sl. No.	Name of Agent
ANDHRA PRADESH		UTTAR PRADESH	
1.	M/s. Vijay Book Agency, 11-1-477, Mylargadda, Secunderabad-500361	12.	Law Publishers, Sardar Patel Marg, P.B. No. 77, Allahabad, U.P.
BIHAR		WEST BENGAL	
2.	M/s. Crown Book Depot, Upper Bazar, Ranchi (Bihar)	13.	M/s. Manimala, Buys & Sells, 123. Bow Bazar Street, Calcutta-1.
GUJARAT		DELHI	
3.	The New Order Book Company, Ellis Bridge, Ahmedabad-380006. (T.No. 79065)	14.	M/s. Jain Book Agency, C-9, Connaught Place, New Delhi (T.No. 351663 & 350806).
MADHYA PRADESH		15.	M/s. J.M. Jaina & Brothers, P.Box 1020, Mori Gate, Delhi-110006. (T.No. 2915064 & 230936)
4.	Modern Book House, Shiv Vilas Palace, Indore City. (T. No. 352289)	16.	M/s. Oxford Book & Stationery Co., Scindia House, Connaught Place, New Delhi-110001. (T.No. 3315308 & 45896).
MAHARASHTRA		17.	M/s. Bookwell, 2/72, Sant Nirankari Colony, Kingsway Camp, Delhi-110009. (T.No. 7112309).
5.	M/s. Sunderdas Gian Chand, 601, Girgaum Road, near Princess Street, Bombay-400002.	18.	M/s. Rajendra Book Agency, IV-D/50, Lajpat Nagar, Old Double Storey, New Delhi-110024. (T. No. 6415362 & 6412131).
6.	The International Book Service, Deccan Gymkhana, Poona-4.	19.	M/s. Ashok Book Agency, BH-82, Poorvi Shalimar Bagh, Delhi-110033.
7.	The Current Book House, Maruti Lane, Raghunath Dadaji Street, Bombay-400001.	20.	M/s. Venus Enterprises, B-2/85, Phase-II, Ashok Vihar, Delhi.
8.	M/s. Usha Book Depot, 'Law Book Seller and Publishers' Agents, Govt. Publications, 585, Chira Bazar, Khan House, Bombay-400002.	21.	M/s. Central News Agency Pvt. Ltd, 23/90, Connaught Circus, New Delhi-110001. (T.No. 344448, 322705, 344478 & 344508).
9.	M&J Services, Publishers, Representative Accounts & Law Book Sellers, Mohan Kunj, Ground Floor, 68, Jyotiba Fuele Road, Nalgaum-Dadar, Bombay-400014.	22.	M/s. Amrit Book Co., N-21, Connaught Circus, New Delhi.
10.	Subscribers Subscription Services India, 21, Raghunath Dadaji Street, 2nd Floor, Bombay-400001.	23.	M/s. Books India Corporation Publishers, Importers & Exporters, L-27, Shastri Nagar, Delhi-110052. (T.No. 269631 & 714465).
TAMIL NADU		24.	M/s. Sangam Book Depot, 4378/4B, Murari Lal Street, Ansari Road, Darya Ganj, New Delhi-110002.
11.	M/s. M.M. Subscription Agencies, 14th Murali Street, (1st Floor), Mahalingapuram, Nungambakkam, Madras-600034. (T.No. 476558).		

